

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/ 1163 /2024/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, The District & Sessions Judge,
Majuli

Dated Guwahati, the 15th February, 2024

Sub:- **Permission to withdraw LTC.**

Ref:- Your letter no. JJA(M)/180/2024, dated 25.01.2024
& this Registry's letter no. HC.VII-06/240/2024/A

Sir,

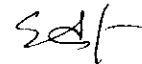
With reference to the above, I am directed to inform you that Shri Bankim Sarma, Chief Judicial Magistrate, Majuli, has been allowed to withdraw-

- a. the LTC for the current block period 2022-2025, that was already granted to him to travel Jaisalmer (Rajasthan) and return, along with his wife Smti. Deepsikha Sarma, his minor son Shri Avik Sarma and minor daughter Smti. Vedanshi Sarma, w.e.f. 04.02.2024 to 11.02.2024.
- b. the advance payment of Rs. 1,20,000/- (Rupees One Lakh and Twenty Thousand) to his above mentioned LTC for the block period 2022-2025.

Shri Sarma, may be informed accordingly.

Thanking you.

Yours faithfully,

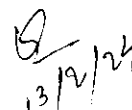


REGISTRAR (VIGILANCE)

Memo NO. HC.VII-06/ 1164-1167 /2024/A, dated 15th February, 2024

Copy to :

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Bankim Sarma, Chief Judicial Magistrate, Majuli, for information.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.



REGISTRAR (VIGILANCE) 
12.02.2024